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\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ W.P.(C) 11921/2009

NATIONAL COUNCIL FOR CEMENT & BUILDING  
MATERIAL THR. ITS. DIRECTOR GENERAL ..... Petitioner  
Through : Mr S. Krishnan

versus

DIRECTOR OF INCOME TAX ..... Respondent  
Through : Ms Sonia Mathur

**CORAM:****HON'BLE MR JUSTICE BADAR DURREZ AHMED****HON'BLE MR JUSTICE V.K. JAIN****ORDER**

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**26.05.2010**

We feel that the petitioner ought to have obtained the approval of the High Powered Committee on Disputes. The learned counsel for the petitioner states that the approval has been applied for. Since the approval has not yet been obtained, we decline to entertain this writ petition any further. In case the Committee on Disputes grants approval, the petitioner would be at liberty to file a fresh writ petition within 15 days of the petitioner receiving the order granting such approval.

The writ petition stands disposed of in these terms.

**BADAR DURREZ AHMED, J****V.K. JAIN, J****MAY 26, 2010****SR**